

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 113**

**C.P. (IB)/281/Chd/Hry/2023**

**IN THE MATTER OF:-**

Shri Harjika Enterprises

...Petitioner

Versus

Prakash Industries Limited

...Respondent

**Under Section: 9, IBC 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Nitin Kant Setia, Advocate

**For the respondent** : Mr. Vaibhav Sahni, Advocate

**ORDER**

It is stated by Id. counsel for the respondent/corporate debtor that he has e-filed the reply. Let the hard copy of the same be filed along with the receipt of the deposited cost during the course of the day. Rejoinder thereto if any, be filed within one week with a copy in advance to the counsel opposite. Ld. counsels for the parties are directed to file short written submissions at least one week before the next date of hearing and matter be listed on 03.06.2024.

Sd/-

**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**